

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

MA 2644/2018  
OA 478/2018

Reserved on 02.07.2018  
Pronounced on 05.07.2018

**Hon'ble Ms. Praveen Mahajan, Member (A)**  
**Hon'ble Mr. S.N.Terdal, Member (J)**

Mrs. Vandana Sharma & Ors.  
Vs.

Govt. of NCT of Delhi and Ors.

Counsel for Applicants : Mr.Anuj Aggarwal

Counsel for respondents : Mr.Anuj Kumar Sharma

**ORDER**

**Mr. S.N.Terdal:**

The applicants had filed OA No. 478/2018. In the said OA, on 30.01.2018, an interim order was passed directing the respondents to entertain offline applications (hard copies) from the applicants and issue admit card, if the same were filed on or before 31.01.2018. That order was ordered dasti. The operative portion of the same is extracted below:-

"In the meantime, it is directed that respondent No.2 will entertain the offline applications (hard copies) from the applicants and issue admit card and permit them to participate in the examination/selection process provisionally. Their claim for age relaxation shall also be considered by the competent authority. Such participation shall not confer any right or equity in favour of the applicants and will remain subject to any order that may be passed by the Tribunal or the final outcome of this OA. However, the result of the applicants shall not be declared without the leave of the Tribunal."

2. As per the record filed by the respondents, the applicant filed the said application on 1.02.2018. The applicant has not filed any document to demonstrate that she had filed the said application on or before 31.01.2018.

3. By this MA, the applicant seeks a direction to the respondents to issue admit card for permitting her to participate in the examination.

4. Giving the relief as prayed for by the applicant has the effect of extending the last date fixed for receiving the application by the earlier order and would tantamount to extension of the last date of receipt of the applications. In MA No. 1875/2018 in OA No. 558/2018, same issue arose and another Bench by its order dated 16.05.2018 declined the similar prayer. The operative portion of the said order reads as under:-

“10. The contention of the applicant that the office hours of DSSSB was over by the time the dasti order was received by her and thus, she decided to submit the application the next day, i.e. 01.02.2018, cannot be countenanced. If other similarly situated applicants in other OAs could submit their applications on the same day, i.e., 31.01.2018, then the applicant could have also done so. Her inaction reflects poorly on her seriousness. We may also like to observe that if the relief prayed for in this MA is allowed, it would tantamount to extension of the last date of receipt of the applications, which would be patently illegal. Hence the prayer is declined.

5. Following the reasoning extracted above, the MA is dismissed.

**( S.N.Terdal )**  
**Member (J)**

**( Praveen Mahajan )**  
**Member (A)**

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